

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6254/2012

(Arising out of impugned final judgment and order dated 04/05/2012
in CRLA No. 759/1982 passed by the High Court Of Judicature at
Allahabad)

JAGADAMBA PRASAD

Petitioner(s)

VERSUS

STATE OF U.P. Respondent(s)
(with appln. (s) for bail and bringing on record additional
documents and exemption from filing O.T. and office report)

WITH

SLP(Crl) No. 7568/2012
(With appln.(s) for exemption from filing O.T. and appln.(s) for
bail and Office Report)Date : 03/11/2015 These petitions were called on for hearing today.
CORAM :HON'BLE MR. JUSTICE T.S. THAKUR
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s)

Mr. Ayush Negi, Adv.
Mr. Rameshwar Prasad Goyal, Adv.

Mr. Anurag Kishore, Adv.

For Respondent(s)

Mr. Gaurav Bhatia, AAG,
Mr. Gaurav Srivastava, Adv.
Mr. Adarsh Upadhyay, Adv.UPON hearing the counsel the Court made the following
O R D E R

At request, post after Diwali Holidays.

(Shashi Sareen)
Signature Not Verified

(Veena Khera)

AR-cum-PS
Digitally signed by
Shashi Sareen
Date: 2015.11.03

Court Master

09:46:01 IST
Reason: